

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3821

ANSWERED ON:25.08.2011

BENCHES OF HIGH COURT IN NORTH EASTERN STATES

Tagore Shri Manicka

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has any plan to set up separate High Court in North Eastern States to expedite the pending cases in these States;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which the High Court is likely to be set up?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KMURSHID)

(a) to (d): The Government have decided to set up separate High Courts for each of the North Eastern States, Setting up of separate High Courts is subject to creation of necessary infrastructure! facilities by the respective State Governments. At present, the Governments of Manipur, Meghalaya and Tripura have created necessary infrastructural facilities for establishment of separate High Courts in their States. Accordingly amendment to the North-Eastern Areas (Reorganisation) Act, 1971 is now required for the formal establishment and functioning of separate High Courts in these three States.